

(2020) 12 UK CK 0065

In the Uttarakhand High Court

Case No : Writ Petition (Criminal) No. 2175 Of 2020, Miscellaneous Application
(CLMA No. 11312 Of 2020)

Priyanshu Thakur & Others

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 23-12-2020

Acts Referred:

Indian Penal Code, 1860 — Section 323, 504, 506
Constitution Of India, 1950 — Article 226

Citation : (2020) 12 UK CK 0065

Hon'ble Judges : R.C. Khulbe, J

Bench : Single Bench

Advocate : Paritosh Dalakoti, Pratirop Pandey, Meena Bisht, Devika Tiwari,
Pooja Tiwari

Final Decision : Disposed Of

Judgement

R.C. Khulbe, J

1. By way of present writ petition, moved under Article 226 of the Constitution of India, petitioners seek to quash the FIR No.243 of 2020, under

Sections 323, 504 and 506 IPC, registered at P.S. Kathgodam, District Nainital.

2. The parties have filed the above-numbered compounding application to show that the parties have buried their differences and have settled their disputes amicably.

3. It is contended by learned counsel for the petitioners that offences punishable under Sections 323, 504 and 506 IPC are compoundable offences.

4. Parties are present before the Court today and they are duly identified by their respective counsels.

5. Accordingly, compounding application is allowed. The entire proceedings,

mentioned hereinabove, pending between the parties are hereby quashed qua the present petitioners on the basis of compromise arrived at between the parties.

6. Present petition stands disposed of, as above.

7. Pending application, if any, also stand disposed of accordingly.